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Place: New Delhi

Respondent No.8

Date: 18/9/2025

Through


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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, AT NEW DELHI**

O.A. NO. 176/2025

IN THE MATTER OF:

Sanjeev Kumar Singh	...	Applicant
	Versus	
Ministry of Environment, Forests and Climate Change & Others.	...	Respondents

**REPLY BY AND ON BEHALF OF RESPONDENT NO. 8-
SHRI RAKESH SINGH TO O.A. NO. 176/2025 FILED U/S 14
R/W 15 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010,
ALONG WITH SUPPORTING AFFIDAVIT**

MOST RESPECTFULLY SHOWETH:

- I. That the present Reply is being filed on behalf of the Respondent No. 8 -Shri Rakesh Singh to the Original Application preferred by the Applicant before this Hon'ble Tribunal.
- II. At the outset, the Respondent submits that the averments and allegations as made in the Original Application are denied save and except to the extent specifically admitted herein. The Respondent craves leave of this Hon'ble Tribunal to submit that the present Reply is being tendered without prejudice to the rights and contentions of the Respondent, and the same is confined to the issues relevant and necessary for due adjudication of the matter before this Hon'ble Tribunal.

- III. The present OA has been filed raising certain objections with regard to the process of grant of mining lease in respect of Khadan Patota, situated at Village Chivariya, Tehsil Naugarh, District Siddharth Nagar, Uttar Pradesh (hereinafter referred to as the "Mining Area").

BRIEF FACTS:

- IV. That the subject mining area, situated at Village Chiwarhiya, Tehsil Naugarh, District Siddharth Nagar, UP admeasuring 2.32 hectares (34,800 cubic meters), was allotted to Respondent No. 8, Mr. Rakesh Singh, after a transparent public auction/competitive bidding procedure conducted under the Uttar Pradesh Minor Mineral (Concession) Rules, 2021. The Letter of Intent ("LOI") for the mining lease was issued by the District Magistrate-Siddharth Nagar, UP on 10.03.2025, requiring compliance with stipulated terms and payment schedules, as detailed in the LOI.

Copy of Letter of Intent dated 10.03.2025 issued by the District Magistrate- Siddharth Nagar, UP to Respondent No. 8- Rakesh Singh is annexed herewith as **Annexure-R1**.

- V. In due compliance of Letter of Intent, Respondent No. 8 deposited the entire required consideration via RTGS/NEFT into the UP Cyber Treasury account. The deposits included:
- i. First payment of ₹5,81,000/- was made on 25.02.2025.
 - ii. Second payment of ₹42,00,000/- was made on 24.03.2025.

- iii. Third payment of ₹4,17,960/- was made on 27.03.2025.
- iv. Total statutory payment amounting to ₹5,198,960/- for the relevant challans.

Copy of Bank Statement and Payment Receipts are annexed herewith as **Annexure-R2 (Colly)**.

These transactions were completed in accordance with the e-tender requirements and the instructions specified by the authorities, without deviation or omission.

- VI. Subsequent thereto, Respondent No. 8 was issued a Cluster Certificate by the Mining Inspector, Siddharth Nagar, dated 09.04.2025, confirming that the allotted mining area of 2.32 hectares does not form a cluster under the criteria set by the Hon'ble Tribunal in O. A. 186/2016 and applicable Ministry guidelines. The area was correctly categorized as Category B-2, being under 5 hectares and not adjacent to similar mines within 500 meters, meeting all pre-requisites for environmental clearances.

Copy of Cluster Certificate dated 09.04.2025 issued by Mining Inspector- Siddharth Nagar, UP is annexed herewith as **Annexure-R3**.

- VII. After requisite payments, Respondent No. 8 was issued the statutorily mandated Environment Clearance by government authorities, upon payment of residual administrative charges, pursuant to applicable mining regulations.

Copy of Environmental Clearance dated 04.06.2025 issued by SEIAA is annexed herewith as **Annexure-R4**.

VIII. It is submitted that the Respondent no. 8/Rakesh Singh has been continuously receiving notices and directions from the authorities, the latest being the notice dated 01.09.2025, mandating immediate deposit of ₹14,06,480/- towards the mining rights in question.

Copy of letter dated 01.09.2025 issued to Respondent No. 8 -Rakesh Singh by the Office of District Magistrate, Siddharth Nagar (Sand Mining Section) is annexed herewith as **Annexure-R5**.

IX. That, in addition to earlier compliance, the respondent no. 8 is being pressed to execute the final Patota (lease document) with urgent effect, under the express caution that failure or delay may result not only in forfeiture or withholding of the maximum stop deposit, but even possible cancellation or blacklisting, as per the U.P. Minor Mineral (Concession) Rules, 2021 and accompanying government instructions.

X. That such pressure is being exercised despite the pendency of the present Original Application and ongoing legal adjudication before this Hon'ble Tribunal, placing the respondent at risk of severe financial prejudice—including the potential loss of significant security deposit and money already paid in good faith.

XI. That the respondent no. 8 submits these actions constitute undue insistence on compliance with the next stage of the lease (Patota execution) before the Hon'ble Tribunal has had the opportunity to decide on the objections and legality of the mining operations, which would irreversibly

prejudice the respondent's rights if the case is eventually adjudicated against the project.

- XII. That Respondent No. 8 reiterates his commitment to comply with all bona fide statutory requirements, but respectfully requests that no coercive action for execution of further documents or forfeit/withhold the substantial deposits be permitted until the final outcome of the current proceedings is rendered.
- XIII. **That in the event of any direction adverse to the grant or execution of the mining lease, the respondent reserves the right to seek refund of all deposited sums and protection from financial loss due to premature or compelled compliance.**

PRELIMINARY OBJECTIONS:

- XIV. That the present OA is not maintainable as it seeks to challenge the grant and process of minor mineral mining lease granted strictly in accordance with the Uttar Pradesh Minor Mineral (Concession) Rules, 2021, and all environmental and statutory clearances have been duly obtained. No violation of law or procedure can be attributed to Respondent No. 8 at any stage.
- XV. That the impugned grievances pertain principally to administrative and survey actions of the state authorities, namely the Mining Department and the District Survey Committee. Respondent No. 8, being an allottee acting on statutory compliance and official directions, is neither a

necessary nor a proper party for allegations concerning technical DSR preparation or evaluation.

- XVI. That the applicant has not made out any specific, particularized allegations of illegality, fraud or mala fides attributable to Respondent No. 8. Vague and generalised assertions concerning the District Survey Report (DSR) cannot constitute valid ground for prejudicial action against the answering respondent.
- XVII. Without prejudice to the specific replies furnished to each paragraph and reserving all rights, it is submitted on behalf of Respondent No. 8 as follows:
- i. Respondent No. 8 pleads ignorance of facts, events, or circumstances not within its own possession, custody, control, or knowledge. Where the Original Application contains averments, statements, claims, or allegations which are not expressly admitted by Respondent No. 8, the same are denied and traversed.
 - ii. In environmental proceedings, the mere assertion of breach, damage, or non-compliance does not shift the initial burden of proof—particularly in cases where the facts are “especially within the knowledge” of the applicant or are based on localized or technical circumstances related specifically to the applicant. Any claim, estimation, calculation, or event asserted without substantiation, or which lies solely within the knowledge of the applicant, must be established by the applicant through acceptable evidence before any

adverse inference may be drawn against Respondent No. 8.

- iii. Numerous reply affidavits and judgments before the Hon'ble Tribunal confirm that where a respondent is not privy to facts or circumstances specifically alleged by the applicant, a general traverse by pleading ignorance and a demand for strict proof is proper and valid in law. The Hon'ble NGT adheres to principles of fair trial and due process, ensuring that no party is prejudged upon unsubstantiated allegations.

XVIII. Accordingly, it is submitted:

- i. All facts not specifically within the respondent's exclusive knowledge are denied for want of knowledge, and Respondent No. 8 puts the applicant to strict proof thereof.
- ii. Insofar as the applicant's material assertions or legal conclusions are unsupported by documentary evidence, technical data, or credible record, the respondent is not bound to admit or respond beyond traversing such averments.
- iii. Respondent No. 8 reserves liberty to respond to any evidence the applicant may subsequently place on record and prays for an opportunity to file further submissions or objections if warranted.

SUBMISSIONS ON MERITS:

- XIX. That Respondent No. 8 was allotted the mining rights for sand mining at Village Chiwarhiya, Tehsil Naugarh, District

Siddharth Nagar, UP pursuant to an open and competitive tender as per the rules. All bid amounts and security deposits have been deposited in accordance with legal and procedural mandates. Official Letters of Intent, cluster certificates, and payment receipts have been annexed to evidence the same.

- XX. That the mining lease area, as certified by the Cluster Certificate dated 09.04.2025, does not constitute a cluster under the prevailing NGT and MoEF guidelines and is categorized as Category B-2, therefore requiring the applicable environmental clearances, which are already on record.
- XXI. That, despite full statutory compliance, the authorities have directed immediate execution of the Patota (final lease deed) under threat of forfeiting the substantial deposit money and other severe consequences, even while the present proceedings are sub judice before this Hon'ble Tribunal. This conduct exposes the respondent to the risk of irrecoverable loss and is contrary to principles of fairness and natural justice.
- XXII. That all necessary precautionary, regulatory, and mitigation measures have been taken, and the applicant's apprehensions concerning environmental impact are unfounded in light of the actual physical facts and compliance status.

PARAWISE REPLY TO THE CONTENTS OF PETITION.

1. With reference to para 1, the respondent no. 8 submits that the address provided by the applicant and his advocate for service of notices is not disputed, and the answering respondent undertakes to accept and comply with service of all notices and communications through the official channels and addresses as provided in the record of proceedings.
2. With respect to para 2, it is a matter of record, hence no need reply.
3. With respect to para 3, it is specifically denied that the respondent no. 8 is responsible for or has occasioned any contamination of water supply, or contributed to any foreseeable drought by unsustainable mining operations. The respondent no. 8 reiterates strict compliance with all statutory and environmental protocols prescribed under the Sustainable Sand Mining Guidelines, 2016, Sand Mining Framework, 2018, and Enforcement and Monitoring Guidelines for Sand Mining, 2020.

The mining lease was awarded following due process, with all necessary clearances, payments, and cluster certification in place, and no violation of applicable norms has occurred. The allegations of adverse environmental impact are vague, speculative, and devoid of factual substantiation as against Respondent No. 8. Any grievance arising from State Government policy, survey inadequacies, or general administration pertains solely to the domain of the regulatory authorities and not to the conduct or compliance of Respondent No. 8.

4. In Reply to para 4, Respondent No. 8 submits that there is no cause of action made out against him in the grounds set forth by the applicant. The Respondent no.8 has acted bona fide at all times, strictly within the contours of the law and official instructions. There exists no material evidence of breach, infringement or disregard of environmental guidelines or procedural safeguards by the respondent no. 8 so as to warrant adverse action by this Hon'ble Tribunal.

5. In Reply to Para 5, it is submitted that the averments made in para 5 regarding alleged contamination of water supply and unforeseen drought, attributed to unplanned and unsustainable mining in District Siddharth Nagar, UP are denied in toto as far as Respondent No. 8 is concerned. Respondent No. 8 submits that all mining activities have been permitted only after due compliance with applicable environmental laws, regulations, and the prescribed protocols. Each mining lease has been granted following the provisional and binding requirements set forth in the Sustainable Sand Mining Guidelines, 2016, Sand Mining Framework, 2018, and Enforcement and Monitoring Guidelines for Sand Mining, 2020, as issued by the Central and State authorities. No mining lease has been permitted to operate in disregard of these provisions, and routine monitoring is undertaken to ensure compliance. The allegations made by the Applicant are, therefore, baseless, and Respondent No. 8 is not in breach of any statutory or regulatory mandate on this account.

6. In reply to Para 6, Respondent No. 8 appreciates the Applicant's concern for environmental degradation and

biodiversity conservation; however, it is submitted that the allegations regarding unrestricted sand mining causing potential threats to riverbeds, habitats, and aquatic life are generic and unsubstantiated. Respondent No. 8 ensures that sand mining operations are rigorously restricted in scope, location, and intensity to mitigate any adverse ecological impact. Any assertion of negligence or environmental harm on the part of Respondent No. 8 is specifically denied unless substantiated by credible, site-specific evidence or findings from competent authorities.

7. In Reply to Para 7, it is denied that the methodology adopted by Respondent No. 6 in granting mining leases in District Siddharthnagar has been unprincipled or contrary to constitutional provisions cited by the Applicant. No action or omission on the part of Respondent No. 8 violates constitutional guarantees or statutory safeguards as alleged. In the absence of specific factual allegations, the claims in para 7 are denied in entirety.
8. In Reply to Para 8, Respondent No. 8 submits that it is fully cognizant of all legal provisions cited, including Section 3(1) & 3(2)(v) of the Environment (Protection) Act, 1986 and Rule 5(3) of the Environment Protection Rules, 1986, as well as the requirements of the Environmental Impact Assessment (EIA) Notification dated 14.09.2006. The assertion that mining activities have taken place without such clearance is specifically and unequivocally denied insofar as Respondent No. 8 is concerned. All necessary documentary evidence and statutory compliance records are maintained.

9. In Reply to Para 9, Respondent No. 8 states that all mining leases in respect of riverbed minerals have been awarded and operated strictly as per this binding judgment, after obtaining prior EC following preparation of Environment Impact Assessment (EIA) Reports wherever required. The execution of mining leases by Respondent No. 8 has invariably been preceded by due environmental approval by the competent authority.
10. In Reply to Para 10, Respondent No. 8 submits that the DSR has been prepared, reviewed, and adopted in accordance with the statutory framework, prior to submission of application for environmental clearance.
11. In Reply to Para 11, Respondent No. 8 affirms that the DSR for the relevant district has been prepared exactly as per the methodology and procedures laid down, including comprehensive field investigation, identification of aggradation/deposition areas, study of geological and hydrological conditions, and fixing scientific extraction limits. The process ensures that mineral removal is regulated and environmentally sound.
12. In Reply to Para 12, Respondent No. 8 strictly adheres to all procedural and substantive safeguards to ensure sustainable and legally compliant mining activity.
13. In Reply to Para 13, Respondent No. 8 submits that all sand mining operations undertaken have strictly complied with the requirement of conducting replenishment studies as an integral aspect of environmental clearance procedures.

14. In Reply to Para 14, Respondent No. 8 submits that all sand mining operations are, and have always been, carried out strictly in accordance with the measured figures as certified by the DSR.
15. In Reply to Para 15, Respondent No. 8 submits that the Geomorphological studies within the DSR examine the physical form and process dynamics of river channels, including sediment supply, hydraulic regime, channel base level, bank stability, flood data, and the episodic nature of sediment transport.
16. In Reply to Para 16, Respondent No. 8 is fully committed to this mandate and has ensured that all permissions or operations under its management.
17. In Reply to Para 17, the purpose of the EMGSM 2020 is to strengthen implementation, mandate detailed monitoring, and compel all authorities and stakeholders to adhere to sustainable and regulated sand mining protocols as originally envisaged by the SSMG 2016. Respondent No. 8 scrupulously observes the requirements of both these guidelines and maintains documentation and records demonstrating continuous compliance.
18. In Reply to Para 18, Respondent No. 8 further submits that in compliance with these judicial and regulatory prescriptions, ensuring all sand mining operations under its authority are conducted legally, transparently, and sustainably.
19. In Reply to Para 19, Respondent No. 8 submits that its operations adhere strictly to these objectives.

20. In Reply to Para 20, Respondent No. 8 assures that aquatic and riparian habitats are not compromised and the riverine regime remains ecologically balanced.
21. In Reply to Para 21, Respondent No. 8 submits that local agencies are required to define such parameters.
22. In Reply to Para 22, it is submitted that the issue of unsustainable mining in Banda district, as adjudicated in Raj Kumar v. State of Uttar Pradesh (O.A. No. 140 of 2021) and Ramkaran Karn v. State of Uttar Pradesh & Ors. (O.A. No. 141 of 2021), is noted.
23. In Reply to Para 23, Respondent No. 8 affirms compliance with both the letter and spirit of this order dated 02.07.2021 of this Hon'ble Tribunal. Any permissions or operations facilitated by Respondent No. 8 are scrutinized, recorded, and made available for regulatory or judicial review as directed by the Hon'ble Tribunal.
24. In Reply to Para 24, it is submitted that Respondent No. 8 submits that all actions taken by it as allottee have been subsequent to and conditional upon due completion of all regulatory procedures and periodic updates furnished to the Hon'ble Tribunal.
25. In Reply to Para 25, Respondent No. 8, as allottee post-tender, states that it has acted in complete reliance on the regulatory hold and abides by the restriction that no mining shall commence until all replenishment studies and environmental safeguards mandated by the Tribunal's order are fulfilled.

26. In Reply to Para 26, Respondent No. 8 submits that the statements therein pertain to facts and judicial orders constituting matters of public record. The Respondent, being the allottee under the relevant mining lease, does not seek to traverse nor affirm the recitals of judicial extension as stated, and submits that the same requires no reply at this stage, except to affirm that all actions undertaken by Respondent No. 8 have been and shall be in strict conformity with the records and directions of this Hon'ble Tribunal and the Hon'ble Supreme Court.
27. In Reply to Para 27, Respondent No. 8 submits that the statements therein pertain to facts and judicial orders constituting matters of public record. The Respondent, being the allottee under the relevant mining lease, does not seek to traverse nor affirm the recitals of judicial extension as stated, and submits that the same requires no reply at this stage, except to affirm that all actions undertaken by Respondent No. 8 have been and shall be in strict conformity with the records and directions of this Hon'ble Tribunal and the Hon'ble Supreme Court.
28. In Reply to Para 28, without prejudice, Respondent No. 8 defers to the Hon'ble Tribunal's future directions on the validity and sufficiency of the replenishment report, and undertakes to proceed strictly in accordance with all regulatory and judicial conditions imposed.
29. In Reply to Para 29, Respondent No. 8 admits that the District Survey Report (DSR) of Siddharth Nagar district was duly prepared and approved on 08.11.2024.

30. In Reply to Para 30, Respondent No. 8 confirms that the advertisement dated 17.01.2025 issued by Respondent No. 6 for the grant of mining lease was relied upon as the lawful and public basis for its allotment.
31. In Reply to Para 31, the respondent no. 8 denies the allegation that the tender process or advertisement was proceeded without compliance. The respondent submits that the replenishment study and its methodology, as prescribed, remain primarily the responsibility of the competent regulatory and administrative departments, namely the District Survey Committee and Directorate of Geology and Mining. As a tender allottee, the respondent acted strictly in accordance with the published advertisement and government notifications, in good faith and bona fide manner. The respondent is neither vested with the authority nor resources to commission an independent replenishment study prior to tendering, and has no control over the procedural processes prior to allotment.
32. In Reply of Para 32, the respondent no.8 does not dispute the statutory requirement or content of Clause 5.1 of the EMGSM 2020, but reiterates that its implementation is the domain of the environmental, geological, and mining authorities at the District and State level. Once the respondent is declared a successful bidder/allottee and is granted Letter of Intent (LOI) or lease, operations are strictly subject to ongoing compliance and production of all regulatory clearances and consents, including Environmental Clearance (EC). Therefore, the respondent no.8 cannot be blamed for

any alleged default in the replenishment survey prior to advertisement.

33. In Reply to Para 33, the respondent no. 8 further submits that there is no material on record to demonstrate mala fides on his part; in fact, similar contentions regarding replenishment study compliance have repeatedly been addressed by the Hon'ble NGT, which has held that allottees cannot be penalised for the administrative or technical lapses, if any, of the regulatory authorities. Reliance is placed on Raj Kumar v. State of U.P., NGT (Order dated 05.05.2022), which clarified that replenishment study compliance is a regulatory burden, and leases may be renewed or issued as per the outcome of studies to be expedited by the State.
34. In reply to Para 34, the respondent no. 8 submits that preparation, update and annual review of the District Survey Report (DSR) again rest with the District Survey Committee and not the private allottee.
35. In reply to Para 35, it is submitted that wherever any deficiency in survey or compliance with EMGSM 2020 is found, the NGT's consistent approach has been to direct the authorities to expeditiously carry out corrective measures without penalising the bona fide allottee who has participated in a public tender in accordance with officially notified documents.
36. In reply to Para 36, the respondent no. 8 strongly denies the sweeping allegation that the advertised area is "completely drowned under water channel" and no mineral is available. Any such assertion requires technical evidence and

verification by the appropriate departmental officers, not mere averments.

37. In reply to Para 37, the respondent no. 8 submits that apprehension of illegal mining, if any, is to be addressed by ongoing monitoring and control by the authorities. The respondent undertakes to abide by all terms and conditions of lease and regulatory approvals.
38. In Reply to Para 38, it is submitted that the respondent no. 8 is not aware of any representation by the applicant or postal correspondence with the authorities seeking redressal.
39. In Reply to Para 39, the respondent no. 8 submits that the objection regarding formation of lease below 5 hectares is misapplied. The Supreme Court in Deepak Kumar v. State of Haryana (2012) clarified that leases below 5 hectares are not per se prohibited, but must undergo rigorous environmental clearance due process; cluster approach and local notifications often govern smaller leases, subject to consolidated impact evaluation. As per the law and several Tribunal orders, individual leases below 5 hectares may be permitted upon compliance with guidelines.
40. In Reply to Para 40, the respondent no. 8 submits that allegations regarding river channel obstruction or absence of mineral are technical/environmental matters subject to ongoing regulatory supervision and survey findings. Respondent No. 8 expressly undertakes to operate only within the permissible boundaries approved by the regulator, and to maintain all riverine safeguards as per EC and DSR.

41. In Reply to Para 41, it is submitted that the respondent no. 8 neither violated EMGSM 2020 norms nor carried out mining operations in contravention of environmental or replenishment requirements. The respondent undertakes to abide by all further regulatory and judicial orders regarding sand mining, DSR revision, and replenishment studies.
42. In Reply to Para 42, it is submitted that all deposits to be mined were determined pursuant to a detailed physical survey and verified, as permitted under EMGSM guidelines. No mining has been proposed or carried out in erosion-prone or bank areas, and care has been taken to protect all infrastructural and ecological features as specified in Clause 4.1.1(e).
43. In Reply to Para 43, that the contents of paragraph 43 of the Original Application are misconceived, incorrect and hence denied except to the extent of bare record of proceedings of this Hon'ble Tribunal in O.A. No. 13 of 2025 titled "Radheshyam versus Ministry of Environment, Forest and Climate Change & Ors." and O.A. No. 86 of 2025 titled "Raj Prakash Yadav versus Ministry of Environment, Forest and Climate Change & Ors." It is respectfully submitted that mere issuance of notice by this Hon'ble Tribunal in unrelated proceedings does not, in itself, render the present tender process or operations undertaken by the answering Respondent illegal or without jurisdiction. The answering Respondent is an allottee of a duly sanctioned tender floated by the competent authority under the extant rules, policies and environmental safeguards prescribed by law.

44. In Reply to Para 44, the Respondent No. 8 submits that while directions to keep previously approved DSRs in abeyance due to replenishment-related concerns have indeed been issued, the answering Respondent's operations are based on a valid Letter of Interest issued after due approval, including environmental clearance and compliance, in accordance with the extant regulatory framework existing at the time of allotment.

The Respondent no. 8 further submits that as the tender allottee, it neither participated in policy formulation nor was privy to administrative decisions underlying preparation or suspension of DSRs. The Respondent relied in good faith on officially notified approvals, and stands ready to comply with any fresh regulatory directions as may be specifically issued and applied to the instant operation.

45. In Reply to Para 45, the Respondent no. 8 submits that the allegations made in paragraph 45 regarding river diversion and environmental damage on account of mining operations conducted pursuant to the DSR are misconceived and denied, except to the extent of matters of record. It is stated that all mining activity by the Respondent is strictly regulated by the terms of the tender, environmental clearance, and the directions issued by the competent authorities. It is respectfully urged that blanket allegations of environmental damage cannot be attributed to the Respondent no. 8 in the absence of specific findings of non-compliance with tender conditions or directions of this Tribunal. As held in *Anumolu Gandhi v. State of Andhra Pradesh (NGT Southern Zone)*, it is the duty of authorities to ensure that riverbed mining is

regulated and permitted only after full consideration of environmental impact assessments, sand audits, and replenishment studies; where the project proponent has complied with all requirements and operates strictly within legal conditions, personal liability cannot be foisted upon the allottee.

In the present case, there has been no finding, notice, or evidence placed on record against the Respondent of any act of river diversion or violation of environmental safeguards. The Respondent further submits that, in accordance with Supreme Court as well as Tribunal jurisprudence, any allegation of environmental harm must be substantiated by appropriate scientific evidence, inspection and opportunity of hearing to the affected party, failing which it deserves rejection.

46. In Reply to Para 46, the Respondent no. 8 submits that allotment of tender was made on the basis of a finalized and duly approved DSR in accordance with all applicable regulatory guidelines.
47. In Reply to Para 47, the Respondent submits that the contents of paragraph 47 pertaining to the necessity and importance of replenishment studies for riverbed sand mining are noted and do not warrant dispute in principle. The ecological risks associated with unregulated sand extraction, including disruption of channel geometry, flow regimes, sediment transport, and harm to riparian habitats, have been recognized and addressed in both policy and Respondent, as a bona fide allottee, can only operate as per the permits and clearances in

force. Any individual liability or presumption of ecological harm cannot be attributed without specific findings or violation attributable to Respondent No. 8.

48. In Reply to Para 48, the Respondent submits that there has been no adverse finding, report or direction from the regulators or joint committee against Respondent No. 8 for any environmental violation.
49. In Reply to para 49, the Respondent submits that the facts of the present case are materially distinct. The tender allotment to Respondent No. 8 was made strictly in accordance with a valid, finalized DSR and after following all extant statutory and environmental guidelines relevant at the time of allotment. As a bona fide allottee, Respondent No. 8 cannot be penalized or held liable in the absence of specific breach or finding of non-compliance in the present case, and stands willing to abide by any fresh directions, compliance or remediation as may be specifically ordered by this Hon'ble Tribunal upon individualized inquiry.

In view of the above, the Respondent submits that the judgment in Gaurav Kumar, as affirmed by the Hon'ble Supreme Court, is inapplicable against Respondent No. 8 unless explicit non-compliance is found in the instant matter.

50. In Reply to Para 50, the Respondent submits that the dismissal of Civil Appeal No. 14170 of 2024 (State of Uttar Pradesh & Anr. v. Gaurav Kumar & Ors.) by the Hon'ble Supreme Court, upholding the validity and reasoning of the order dated 02.09.2024 passed by the National Green Tribunal, is a matter of record. However, the Respondent

submits that, in the present case, the tender allotment was effected on the basis of a finalized, duly approved, and subsisting DSR, as per extant regulatory requirements and after following all mandated environmental safeguards.

51. In Reply to Para 51, the Respondent no. 8 submits that all mining activities to be carried out under the present allotment were authorized strictly on the basis of a valid DSR. Any subsequent guidelines or legal mandates for enhanced studies or stricter protocols will be followed and the Respondent stands ready to cooperate with any subsequent regulatory directions.

52. In Reply to Para 52, the Respondent no. 8 submits that the facts as stated regarding issuance of the Letter of Intent (LoI) dated 10.03.2025 in pursuance of advertisement dated 17.01.2025 are a matter of record. The LoI was granted to Respondent No. 8 only after the completion of due statutory process as prescribed under the law. It is submitted that the LoI is not itself an authorization for mining activity but constitutes an in-principle sanction subject to fulfillment of all regulatory preconditions, including submission and approval of a mining plan, the obtaining of Environmental Clearance and strict adherence to environmental safeguards. The LoI, as issued to Respondent No. 8, clearly specifies the area, boundaries, and operational conditions for the proposed mining lease, with the mandate that commencement of mining will be permitted only upon full compliance with all statutory and environmental obligations. The process includes physical verification of the mining area, appraisal of

replenishment potential, and public consultation where applicable.

Further, the issuance and acceptance of the LoI by Respondent No. 8 confer the status of a preferred bidder under State policy, but does not permit any deviation from the mandatory requirement of a valid, final District Survey Report (DSR), and environmental clearance prior to the execution of lease and commencement of operations. The Respondent No. 8 submits that all requirements stipulated under the LoI and relevant guidelines have been or shall be complied with in full, and that Respondent No. 8 remains ready to cooperate with the authorities for any further studies, audits or compliance measures as may be directed.

53. In Reply to Para 53, the Respondent no. 8 submits that Advertisement and LOI has acquired rights validly and in good faith under a subsisting DSR and statutory process, with due compliance required at the time of advertisement and LoI issuance. The Respondent is not aware of any specific order of suspension, cancellation, or individual directive from SEIAA, SEAC, or the Hon'ble Tribunal affecting its LoI or advertisement.

In the absence of such specific proceedings or adverse findings, the Respondent cannot be penalized or divested of accrued legal rights merely by reference to general abeyance orders. The mandates of natural justice and due process must be scrupulously followed before adverse orders are passed. The Respondent no. 8 stands committed to full compliance with any specific directions or regulatory actions issued in

respect of its individual case, but denies any ground for cancellation of the impugned LoI or advertisement.

54. In Reply to Para 54, the Respondent denies that its tendered operations, undertaken pursuant to valid statutory process, Environmental Clearance and approved mining plan, constitute unlawful violation resulting in environmental degradation or ecological imbalance as alleged by the applicant. It is a settled principle in jurisprudence that immediate intervention or restraining directions are justified only where there is proven, imminent threat of environmental harm or specific finding of regulatory non-compliance on the part of a particular allottee. Blanket allegations of “ecological devastation” must be substantiated by scientific data, regulatory inquiry, and factual determination.

The Respondent submits that, in the absence of individualized adverse findings or demonstrable violation, there is no ground for immediate intervention against its tender; all mining operations are subject to robust monitoring, environmental audits, and accountability mechanisms as prescribed under law. The Respondent stands committed to comply with any directions of this Tribunal or competent authority arising from periodic monitoring, scientific studies, or fact-based findings. It is respectfully prayed that baseless allegations be disregarded and no adverse directions be issued against Respondent No. 8 without proper inquiry, opportunity of hearing, and case-specific determination.

PARAWISE REPLY TO THE GROUNDS TAKEN BY THE APPLICANT: -

- A. In Reply to Ground A, the Respondent submits that the Environmental Clearance granted to Respondent No. 8 in the present matter was duly obtained prior to execution of mining operations, after submission and appraisal of all documents as mandated by law and as borne out by the annexed Environment Clearance certificate. The Respondent No. 8 clarifies that at no point has any mining activity been undertaken in violation of the mandatory requirement of prior EC.
- B. In Reply to Ground B, the Respondent submits that in compliance with the prevailing legal and regulatory position, all steps undertaken by it. All documentation and operational safeguards have been prepared and executed in accordance with the standards and protocols specified in EMGSM-2020, as confirmed by the Environment Clearance dated 04.06.2025.
- C. In Reply to Ground C, the Respondent No. 8 submits that the environmental clearance to Respondent No. 8 expressly incorporates these objectives, as evidenced by the explicit conditions contained in the EC issued by SEIAA, U.P., which mandates (a) scientific replenishment studies, (b) compliance with annual monitoring and reporting protocols, and (c) restriction of extraction to sustainable, replenishable quantities verified by the District Mining Officer and other competent authorities.

- D. In Reply to Ground D, the Respondent distinguishes the present case from the cited Banda instances. In the instant case, all approvals—including the DSR, Letter of Intent, and Environmental Clearance—were issued following a transparent, statutorily compliant process, with scientific data and regulatory safeguards rigorously enforced.
- E. In Reply to Ground E, it is submitted that the regulatory record for the present project demonstrates strict adherence to these requirements. As reflected in the grant of Environmental Clearance (EC) to Respondent No. 8, all statutory procedures for assessment have been followed. The EC explicitly stipulates that mining quantity is limited to the lesser of the amount sanctioned by the Letter of Intent or the amount permitted by replenishment studies, and that annual replenishment studies, verified by the District Magistrate and Geology & Mining authorities, will be undertaken throughout the lease period.

There is no deviation from, or violation of, the principle affirmed in Avinash Kumar Rai (supra); Respondent No. 8's operations are subject to continuing replenishment assessments conducted under the direct supervision of statutory bodies and using the methodologies mandated by the Tribunal and regulatory authorities. The Respondent is thus in strict compliance with both the letter and spirit of the binding order.

- F. In Reply to Ground F, the Respondent submits that the present project is located in Siddharth Nagar district and not in Banda, but all environmental clearances to this

project incorporate an equivalent or higher standard of compliance. Specifically, the Environmental Clearance (EC) issued to Respondent No. 8 mandates that (i) annual replenishment studies be conducted in accordance with EMGSM-2020 and NGT/court directives, (ii) the quantity permitted for mining never exceeds that established by the scientific study, and (iii) submission of compliance reports and ongoing monitoring throughout the lease tenure. These obligations are on par with the protocol enforced in Banda post-CMPDI study, and any deviation results in immediate remedial or punitive action, including revocation of EC and lease rights.

G. In Reply to Ground G, the Respondent submits that the present project, situated in Siddharth Nagar district, has followed the same rigorous statutory procedure. The Environmental Clearance (EC) granted to Respondent No. 8 specifically mandates compliance with annual, independent replenishment studies, acceptance of only the scientifically determined extractable quantity, and continuous regulatory oversight throughout the lease period. Furthermore, the Hon'ble Tribunal has consistently held that the purpose of such replenishment studies is to establish a sustainable scientific basis for sand extraction, ensuring that mining operations do not adversely affect riverine ecology or hydrology (see O.A. No. 410/2022, Avinash Kumar Rai v. MoEF&CC). As such, Respondent No. 8's operations stand in full conformity with both the letter and the spirit of these binding regulatory and judicial requirements. Accordingly, there is no deficiency or non-

compliance in respect of replenishment study requirements applicable to the present project.

- H. In Reply to Ground H, the Respondent submits that the present project is governed by an Environmental Clearance (EC) that explicitly incorporates this mandate. The EC requires annual replenishment studies by reputed institutions, limits extraction to quantities established by such scientific assessments, and provides for ongoing monitoring with enforcement, including the power of summary suspension or revocation for any deviation. At every stage, Respondent No. 8's project has adhered to these replenishment protocols as both a statutory and environmental safeguard. There is, therefore, no merit in the challenge of non-compliance.
- I. In Reply to Ground I, the Respondent submits that all actions undertaken by the authorities and project proponents in consonance with the Supreme Court's directions stand protected in law, and any interim non-compliance stands condoned or regularized for the extended period.
- J. In Reply to Ground J, the Respondent submits that this Hon'ble Tribunal, in O.A. No. 410/2022 (Avinash Kumar Rai v. MoEF&CC & Ors.), has unequivocally directed that replenishment studies must be carried out by or through agencies engaged by the State itself, and not by private lessees or their consultants. The project's Environmental Clearance (EC) also mandates strict compliance with these replenishment studies, allowing extraction strictly to the

scientifically-determined permissible quantity as assessed by independent, State-supervised agencies, and subject to annual review.

K. In Reply to Ground K, the Respondent submits that this factual position establishes that the replenishment study requirement stands satisfied for District Banda—and, by necessary implication, the scientific management regime endorsed by this Tribunal and under the SSMG 2016/EMGSM 2020 is fully met. The project of Respondent No. 8, bound by Environmental Clearance (EC) conditions mirroring these mandates, strictly observes the permissible extraction limits and sustainable thresholds.

L. In Reply to Ground L, the Respondent submits that the District Survey Report (DSR) of Siddharth Nagar was duly prepared and formally approved on 08.11.2024, strictly in accordance with the law. The valid DSR serves as the foundational statutory document for scientific, transparent identification and management of minor mineral mining areas within the district.

The project of Respondent No. 8 was allotted only after finalization and adoption of the DSR, and both the mining lease and the SEIAA Environmental Clearance explicitly reference and rely on the approved DSR, confirming the legal and regulatory sanctity of the process. Accordingly, the present allocation, compliance protocols, and ongoing operations are firmly anchored in the approved district-

level survey, fulfilling all legal mandates, and no sustainable ground exists for challenge on this count.

M. In Reply to Ground M, the Respondent submits that, pursuant to the duly approved District Survey Report (DSR) for Siddharth Nagar dated 08.11.2024, the competent authority (Respondent No. 6) issued a public Advertisement on 17.01.2025 inviting applications for grant of mining lease in respect of Gata Nos. 259Ga, 258Ga, 258Kha, Village Chiwarhiya, Tehsil Naugarh—admeasuring 2.32 hectares and specifying an annual mineable quantity of 34,800 cubic meters.

This transparent, public tender process strictly conformed to the Sustainable Sand Mining Management Guidelines, 2016, EIA Notification 2006 and NGT judgments which mandate allocation of mining leases only after identification and notification of minor mineral blocks via a valid DSR. The Respondent No. 8 was selected as highest bidder through an open e-tender, issued a Letter of Intent, and subsequently granted Environmental Clearance as per law, with all parameters and area referencing the advertised block and DSR disclosures.

Accordingly, the entire grant of mining lease and project implementation stands on an unassailable legal foundation, flowing directly from the approved DSR and statutory advertisement, and aligns with the doctrine pronounced in NGT and Supreme Court precedents on sustainable and regulated sand mining. No illegality, procedural

irregularity, or departure from regulatory protocols exists on this ground.

- N. In Reply to Ground N, it is submitted that the allegation regarding non-conduct of a replenishment study in accordance with the methodology prescribed in the Enforcement & Monitoring Guidelines for Sand Mining, 2020 (EMGSM 2020), prior to advertisement of the sand mining area pertains to the procedure followed by the competent State authorities and not to the conduct of Respondent No. 8, who is merely the successful allottee pursuant to a legally notified tender process. The respondent participated bonafide in the e-auction process and has at all stages complied with the mining, environmental, and regulatory norms and requisite conditions specified under the Uttar Pradesh Minor Mineral (Concession) Rules, 2021 as applicable.
- O. In Reply to Ground O, it is submitted that prior to operationalization or extraction, statutory compliance has been ensured by way of a valid Environmental Clearance (EC) granted on 04.06.2025, which specifically incorporates as a condition the requirement for annual replenishment studies for subsequent years of mining, whose outcomes are to be uploaded on the district website and submitted to SEIAA for necessary action.
- P. In Reply to Ground P, it is submitted that the respondent has strictly adhered to every statutory and procedural requirement at all relevant times—including the procurement of a valid Environmental Clearance (EC)

dated 04.06.2025, wherein the binding post-clearance obligation to conduct periodic replenishment studies in accordance with EMGSM 2020 is expressly incorporated as a specific condition.

Q. In Reply to Ground Q, it is submitted that the allegations regarding prior violations by earlier leaseholders, alleged submergence of the leased area under the water channel of River Kooda, and absence of extractable mineral, are wholly misconceived and do not impugn the present statutory process or the rights of the respondent no. 8, who is the tender allottee through a transparent process. The DSR and EC independently assess mineral availability, site conditions, and all environmental and hydrological considerations, thus ruling out speculative assertions regarding current submergence or exhaustion of mineral deposit.

R. In Reply to Ground R, it is submitted that the contention regarding alleged risk of illegal mining or environmental damage due to auction in the absence of prior ascertainment of environmental compliance or 'health of lease' is misconceived and contrary to the statutory scheme and judicial pronouncements. The process for auction and grant of mining lease is governed by the Uttar Pradesh Minor Mineral (Concession) Rules, 2021, read with the EIA Notification, 2006 and the Enforcement & Monitoring Guidelines for Sand Mining, 2020 ('EMGSM 2020'), which collectively require layered scrutiny by specialized authorities at each stage. Crucially, operational mining rights are conferred only after the successful

bidder/lease allottee secures a site-specific Environmental Clearance ('EC') as per due process with conditions designed to safeguard riverine ecology, prevent flooding, and eliminate unauthorized extraction.

- S. In Reply to Ground S, it is submitted that the objection raised by the applicant regarding the alleged omission of replenishment study and physical ground study prior to issuance of the advertisement dated 17.01.2025 is wholly misdirected and unsupported by the prevailing statutory regime. The respondent no. 8 has no role in determining the manner or timing of such replenishment or physical ground studies, which are exclusively within the domain of the District Mining Office and the regulatory authorities under the Uttar Pradesh Minor Mineral (Concession) Rules, 2021 and the Enforcement & Monitoring Guidelines for Sand Mining, 2020 ('EMGSM 2020'). The issuance of Letter of Intent and subsequent grant of Environmental Clearance (EC) dated 04.06.2025 by the State Environment Impact Assessment Authority (SEIAA), U.P., confirm that all technical and environmental parameters—including replenishment, mineral availability and site verification—have been duly appraised in compliance with the EIA Notification, 2006 and binding guidelines. Furthermore, the EC itself mandates annual replenishment studies, site compliance verifications, and conditional restrictions, which preclude any risk of illegal mining or environmental damage by the answering respondent.

It is further submitted that the Hon'ble Supreme Court and this Tribunal have repeatedly held that bona fide allottees cannot be penalized for procedural or technical lapses attributable to regulatory authorities, particularly where all operative permissions and post-clearance compliance mechanisms are in place.

T. In Reply to Ground T, it is submitted that the respondent has been allotted the mining area only in accordance with the Uttar Pradesh Minor Mineral (Concession) Rules, 2021, the Sustainable Sand Mining Management Guidelines, 2016, and the Enforcement & Monitoring Guidelines for Sand Mining, 2020, all of which explicitly prohibit any diversion or obstruction of the river's natural course.

The Environmental Clearance dated 04.06.2025 was granted only after meticulous appraisal of the mining plan, pillar coordinates, riverine ecology, and mandatory hydrological study, which certified that mining would not disrupt the natural river flow nor involve any diversion or impoundment. Further, the EC sets out binding conditions—reiterating that no stream should be diverted for extraction, nor should any natural watercourse/water resource be obstructed or altered throughout the mining tenure.

U. In Reply to Ground U, it is submitted that the answering respondent has neither role nor authority in the formulation, mapping, or approval of the DSR, but is

statutorily required to accept the delineation and restrictions as finally approved by competent authorities.

V. In Reply to Ground V, it is submitted that the Respondent No. 8 has no role or authority in the scheduling, conduct, or approval of replenishment studies but is mandated to comply strictly with the mining plan, and Environmental Clearance (EC) as issued by the competent authorities. The EC dated 04.06.2025 and Letter of Intent expressly record that all environmental feasibility, legal and policy prerequisites—including those emanating from the EIA Notification, 2006 and binding guidelines—have been considered and fulfilled for the subject parcel. Further, the EC imposes a continuing obligation that, prior to each subsequent year of mining, replenishment studies shall be undertaken, verified, and their results submitted for regulatory scrutiny and amendment of extractable quantity, if necessary; under no circumstances may mining proceed contrary to the findings of such study or run afoul of EC-imposed limits.

W. In Reply to Ground W, it is submitted that the respondent no. 8 is a bona fide allottee acting within the express boundaries and environmental conditions laid down by the EC, which incorporate all operative regulatory safeguards, including periodic replenishment studies.

X. In Reply to Ground X, respondent, being a bona fide allottee, is fully committed to complying with all prevailing legal and environmental requirements and submits that any delay or abeyance is attributable to

regulatory compliance directed by law and not to any omission or fault on part of the Respondent no. 8.

- Y. In Reply to Ground Y, the Respondent submits that all sand mining activities, including auction, leasing, and operations, are strictly regulated under the Sustainable Sand Mining Management Guidelines, 2016 and 2020, as well as the binding directions of this Hon'ble Tribunal and the Supreme Court of India. These frameworks specifically prohibit any mining activity that may lead to river diversion, alteration of natural flow, or ecological damage.
- Z. In Reply to Ground Z, the Respondent submits that the direction of the Hon'ble Supreme Court in State of Bihar v. Pawan Kumar, (2022) 2 SCC 348, is fully acknowledged and complied with by the regulatory authorities in the present matter. It is respectfully submitted that the auction, e-auction, or grant of any mining lease has only been undertaken pursuant to preparation and due approval of the District Survey Report (DSR) in accordance with the procedure and safeguards mandated by law.
- AA. In Reply to Ground AA, the Respondent submits all actions pertaining to the grant of mining lease to the present Respondent have been strictly as per the latest DSR, duly vetted and approved by the relevant authorities, and that no lease will be granted in deviation of these binding legal requirements
- BB. In Reply to Ground BB, the Respondent submits that unless it is conclusively demonstrated that the LOI or

advertisement was issued in violation of the applicable DSR validity or while the DSR was already under abeyance, there can be no blanket presumption of illegality or automatic cancellation. All regulatory/compliance issues arising due to subsequent abeyance are subject to review by competent authorities and are to be decided in accordance with the principles of natural justice. The Respondent, therefore, prays that there exists no tenable ground for automatic cancellation of the impugned LOI or advertisement in the present circumstance.

55. In Reply to Para 55, it is a matter of record.

56. In Reply to Para 56, the present Respondent denies all allegations, claims, and submissions made by the applicant save and except what are matters of record or are specifically admitted herein. It is submitted that the Respondent has acted strictly in accordance with law, statutory guidelines, and regulatory directions issued by competent authorities at every stage of the tender.

57. The Respondent submits that the primary facts brought by the applicant do not disclose any infraction of mandatory environmental or legal requirements by the Respondent. Procedures under Sustainable Sand Mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020, as well as binding orders of the Hon'ble Supreme Court and this Tribunal, have been closely followed.

58. It is most respectfully submitted that there has been neither violation of regulatory procedure nor any act of omission or

commission by the Respondent that would justify the grant of any adverse relief against the Respondent. The very basis of the application, namely the alleged impropriety in advertisement, LOI, or allotment process, stands fully rebutted by material evidence and the conduct of proceedings at every stage.

59. The Respondent therefore prays that no cause of action is made out against it warranting interference by this Hon'ble Tribunal. Reliefs sought by the applicant are misconceived, untenable, and liable to be rejected in the light of the factual matrix and settled legal position.
60. The Respondent respectfully reserves all other rights and contentions to be raised as may be necessary during the course of the proceedings.
61. **INTERIM RELIEF:** - It is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:
- a) Direct that no coercive steps be taken by the respondents, including but not limited to requiring the execution of the final mining lease deed (Patota), enforcing deposit payment, proceeding towards cancellation/blacklisting, or forfeiting/withholding any earnest money, security deposit, or other sums paid by the Respondent No. 8, pending final disposal of the present Original Application;
 - b) Further direct that status quo be maintained with respect to the rights and obligations of Respondent No. 8 under the impugned Letter of Intent and all associated proceedings, until the adjudication of issues raised before this Hon'ble

Tribunal is concluded, so as to safeguard the Respondent No. 8 from irreparable financial loss or prejudice during the pendency of these proceedings;

PRAYER: -

In light of the facts and circumstances narrated hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a) Dismiss the Original Application with costs as being devoid of merit and maintainability;
- b) Uphold that the District Survey Report for Siddharth Nagar, the Advertisement dated 17.01.2025, and the Letter of Intent dated 10.03.2025.
- c) In the alternative and without prejudice, if Hon'ble Tribunal consider setting aside the Letter of Intent or subsequent proceedings affecting Respondent No. 8, direct refund and release of any earnest money deposit, performance security, or other amounts deposited by Respondent No. 8, as per law and recognized principles protecting bona fide allottees and unsuccessful/wronged participants;
- d) Pass such other or further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case in the interest of justice.

रक्षित सिद्ध**Place:** New Delhi**Respondent No.8****Through****Date:** 18/09/2025**MAYANK PACHAURI,
ROHIT KUMAR,
DIVYA GOYAL & MADHAV NAGPAL
ADVOCATES****D-161, Surajmal Vihar, Delhi-92
advmayankpachauri@gmail.com
M. No. 7767924448**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, AT NEW DELHI

O.A. NO. 176/2025

IN THE MATTER OF:

Sanjeev Kumar Singh ... Applicant

Versus

Ministry of Environment, Forests and
Climate Change & Others. ...

Respondents

AFFIDAVIT

Affidavit of Rakesh Singh S/o Late Shri Rudra Pratap Singh R/o
Bhimapur Naugarh, Siddharth Nagar, Uttar Pradesh

I, the above-named deponent, do hereby solemnly affirm and declare as
under:

1. That I am the Respondent No. 8 in the above-mentioned matter and
conversant with the facts and circumstances of the case and competent
to swear this affidavit.
2. That the accompanying reply has been drafted under my instructions
and the contents of the same are true and correct.
3. That the contents of the accompanying reply may kindly be read as a
part and parcel of this affidavit and the same is not repeated for the
sake of brevity. The contents of the same have been read over to me
in vernacular.

रकेश सिंह

DEPONENT

VERIFICATION

18 SEP 2025

Verified at Delhi on this 18 day of September, 2025 that the
contents of the above affidavit are true and correct to my knowledge and
belief and nothing material has been concealed there from.

रकेश सिंह

DEPONENT

CERTIFIED THAT I have examined
Shri/Smt./Kmr. Rakesh Singh
S/o, W/o, D/o Sh. Rudra Pratap Singh
R/o Bhimapur Naugarh, Siddharth Nagar, Uttar Pradesh
Identified by Shri/Smt. Rupa Rani
Has solemnly affirmed before me at Delhi
on 18 SEP 2025 at 8/15 Sl. No. 8/15
that the contents of the affidavit which have
been read & explained to me are true and
correct to his knowledge

RUPA RANI
(Oath Commissioner, Delhi)



I identify the deponent who has signed
put thumb impression in my presence



398 ANNEXURE- R1

43

कार्यालय जिलाधिकारी, Siddharth Nagar

(खनन-अनुभाग)
खनन पट्टा हेतु सहमति पत्र (Letter of Intent)



MINE MITRA

पत्रांक: LOI/2025/3/10-03-2025 00:00:00/465372

दिनांक: 10-03-2025

3.9. उपर्युक्त (परिहार) नियमावली, 2021 के नियम 23 के अंतर्गत खनन पट्टा के सहमति पत्र में सम्बंधित।

निविदाकर्ता का संक्षिप्त विवरण

निविदाकर्ता का नाम	RAKESH SINGH (mstc/RAKESH SINGH/245147)
निविदाकर्ता का पता	BHIMAPAR NAUGARH, SIDDHARTH NAGAR
निविदाकर्ता का मोबाइल न०	9161026207, -
खनन पट्टा की अवधि	60 माह अथवा मात्रा जो पहले पूर्ण हो।

भूमि का विवरण

एरिया कोड	जनपद	तहसील	ग्राम/मोहल्ला	गाटा (प्लॉट) संख्या	क्षेत्रफल/मात्रा
1764150101	Siddharth Nagar	Naugarh	चिवरहिया - 176415	259ग 258ग 258घ	2 3200 हे० / 34800.00 घन मी०

देय धनराशि

अनुज्ञात उपखनिज	अनुज्ञात मात्रा	उच्चतम बिड दर (₹)	प्रथम वर्ष की देय धनराशि (₹)	अर्नेस्ट मनी (प्रथम वर्ष की देय धनराशि का 25%) (₹)	प्रथम वर्ष की प्रथम किस्त (प्रथम वर्ष की देय धनराशि का 20%) (₹)	प्रीबिड समायोजित अवशेष धनराशि (₹)	देय DMF (₹)	देय TCS (₹)	अन्य
Ordinary sand Category I	34800.00 घन मी०	331.00	11518800.0000	2879700.0000	2303760.0000	4617960.00	0.00	0.00	0.00
		कुल	11518800.0000	2879700.0000	2303760.0000	4617960.00	0.00	0.00	0.00

अन्य जागरे अपेक्षा की जाती है कि उल्लिखित देय धनराशि 3 कार्य दिवस के अंदर जमा करा कर चालान की मूल प्रति upminemitra.in पोर्टल पर अपने लॉगिन से अपलोड करें ताकि आपको नियमानुसार खनन पट्टा निर्गम करने की कार्यवाही की जा सके।

आवेदक द्वारा अनुलग्नक-1 शर्तों का अनुपालन किया जाना आवश्यक है।

Digitally signed by Rajaganapathy Ramasamy
Date: 10 Mar 2025 10:36:50

Siddharth Nagar

399
STATEMENT OF ACCOUNT ANNEXURE- R24

Mr. RAKESH SINGH

Account No. : 3544866796 Page No. : 5

Value Date	Post Date	Details	Chq.No.	Debit	Credit	Balance
BROUGHT FORWARD :		1,45,264.02Cr				
24/02/25	24/02/25	TRF TO 51426049829 . TO TRF.	-	4,500.00		1,40,764.02Cr
24/02/25	24/02/25	UPI RRN 505573377204 TRF TO 51427049828 . BY CASH	-		3,80,000.00	5,20,764.02Cr
24/02/25	24/02/25	CASHRC Deposit by SE TRF FROM 58090044791 TRF TO AUTHORIZED OF 445354621 BILLPAYMEN	-	71,121.00		4,49,643.02Cr
24/02/25	24/02/25	TRF TO 03299217104 . TO TRF.	-	10,000.00		4,39,643.02Cr
24/02/25	24/02/25	UPI RRN 505510710110 TRF TO 51427049828 . TO TRF.	-	50,000.00		3,89,643.02Cr
24/02/25	24/02/25	UPI RRN 505505017365 TRF TO 51427049828 . TO TRF.	-	25,000.00		3,64,643.02Cr
25/02/25	25/02/25	UPI RRN 505530302784 TRF TO 51425049820 . BY CASH	-		1,00,000.00	4,64,643.02Cr
25/02/25	25/02/25	CASHRC Deposit by SE TRF FROM 58090044791 TO TRF.	-	212.40		4,64,430.62Cr
25/02/25	25/02/25	PC 24 02 2025 CASH D TRF TO 60124044791 . TRF FRM Mr. RAKESH . From A C 4008882428.	-		1,50,000.00	6,14,430.62Cr
25/02/25	25/02/25	TRF FROM 04008882428	-			33,430.62Cr
25/02/25	25/02/25	RTGS MSTC LIMITE CBINR52025022510	116625	5,81,000.00		33,381.12Cr
25/02/25	25/02/25	BANK COMMISSION	-		49.50	33,372.21Cr
25/02/25	25/02/25	GST	-		8.91	18,372.21Cr
25/02/25	25/02/25	TO TRF. UPI RRN 505683960735 TRF TO 56823049821 .	-	15,000.00		8,372.21Cr
26/02/25	26/02/25	TO TRF. UPI RRN 505753370378 TRF TO 51427049828 .	-	10,000.00		8,272.21Cr
26/02/25	26/02/25	TO TRF. UPI RRN 505798384820 TRF TO 51426049829 .	-	100.00		7,740.21Cr
26/02/25	26/02/25	TO TRF. UPI RRN 542340503640 TRF TO 56820049823 .	-	532.00		7,090.21Cr
26/02/25	26/02/25	TO TRF. UPI RRN 542380818710 TRF TO 56822049822 .	-	650.00		
CARRIED FORWARD :		7,090.21Cr				

Page Summary

Dr. Count 14 Cr. Count 3 7,68,173.81 6,30,000.00

Toll Free No. 18003030

This is system generated statement hence signature or seal is not required

400
STATEMENT OF ACCOUNT

45

Mr. RAKESH SINGH

Account No. : 3544866796 Page No. : 11

Value Date	Post Date	Details	Chq.No.	Debit	Credit	Balance
		BROUGHT FORWARD :			6,06,507.90Cr	
23/03/25	23/03/25	UPI RRN 544843462231 TRF TO 51420049824 .	-	71,121.00		5,35,343.90Cr
24/03/25	24/03/25	TRF TO AUTHORIZED OF 541146977 BILLPAYMEN TRF TO 03299217193 .	-		4,74,500.00	10,09,843.90Cr
24/03/25	24/03/25	BY TRF. RTGSSHAKTI SHANKER. TRF FROM 59116232661	-		472.00	10,09,371.90Cr
24/03/25	24/03/25	TO TRF. PC 21 03 2025 Cash D TRF TO 60124044791 .	-		5,00,000.00	15,09,371.90Cr
24/03/25	24/03/25	BY TRF. RTGSSINGH DEVELOPER TRF FROM 59116232661	-		5,00,000.00	20,09,371.90Cr
24/03/25	24/03/25	NEFT Mr NIRANKAR S XUTR SBIN2250839705 65	-		4,00,000.00	24,09,371.90Cr
24/03/25	24/03/25	BY TRF. RTGSNEERAJ DWIVEDI. TRF FROM 59116232661	-		1,100.00	24,10,471.90Cr
24/03/25	24/03/25	BY TRF. UPI RRN 544922167686 TRF FROM 51416049821	-		4,99,976.40	29,10,448.30Cr
24/03/25	24/03/25	NEFT SINGH DEVELOPER XUTR SBIN3250832045 35	-		2,00,000.00	31,10,448.30Cr
24/03/25	24/03/25	BY TRF. RTGSABHINAV SINGH S TRF FROM 59116232661	-		5,00,000.00	36,10,448.30Cr
24/03/25	24/03/25	BY TRF. RTGSPREM PRAKASH I TRF FROM 59116232661	-		5,65,000.00	41,75,448.30Cr
24/03/25	24/03/25	BY TRF. RTGSPATHARDEIYAPOST TRF FROM 59116232661	-		7,100.00	41,82,548.30Cr
24/03/25	24/03/25	BY TRF. UPI RRN 433606916705 TRF FROM 51415049822	-		30,000.00	42,12,548.30Cr
24/03/25	24/03/25	BY TRF. UPI RRN 093643164101 TRF FROM 51418049829	-		33,900.00	42,46,448.30Cr
24/03/25	24/03/25	BY TRF. UPI RRN 287138471310 TRF FROM 51199049824	-			
24/03/25	24/03/25	RTGS UP CYBER TR CBINRS2025032410	116629	42,00,000.00		46,448.30Cr
24/03/25	24/03/25	BANK COMMISSION	-		49.50	46,398.80Cr

CARRIED FORWARD : 46,448.30Cr

Page Summary Dr. Count 4 Cr. Count 12 42,71,636.00 37,11,576.40

Toll Free No. 18003030
This is system generated statement hence signature or seal is not required

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STATEMENT OF ACCOUNT

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Mr. RAKESH SINGH

Account No. : 3544866796 Page No. : 13

Value Date	Post Date	Details	Chq.No.	Debit	Credit	Balance
BROUGHT FORWARD :		4,30,105.97Cr				
27/03/25	27/03/25	RTGS UP CYBER TR CBINR52025032710	116630	4,17,960.00		12,145.97Cr
27/03/25	27/03/25	BANK COMMISSION	-	24.50		12,121.47Cr
27/03/25	27/03/25	GST	-	4.41		12,117.06Cr
27/03/25	27/03/25	TO TRF.	-	500.00		11,617.06Cr
		UPI RRN 508645953610				
29/03/25	29/03/25	TRF TO 51428049827	-	1,000.00		10,617.06Cr
		UPI RRN 545433427867				
29/03/25	29/03/25	TRF TO 51425049820	-	1,000.00		9,617.06Cr
		UPI RRN 545428466333				
29/03/25	29/03/25	TRF TO 56823049821	-		1.00	9,618.06Cr
		BY TRF.				
		UPI RRN 102269170821				
30/03/25	30/03/25	TRF FROM 51417049820	-	3,000.00		6,618.06Cr
		UPI RRN 545543886589				
31/03/25	31/03/25	TRF TO 51426049829	-		80,000.00	86,618.06Cr
		TRF FRM AUTHORIZED O Refund MOPSUPELGC				
31/03/25	31/03/25	TRF FROM 03061948918	-		50,000.00	1,36,618.06Cr
		TRF FRM AUTHORIZED O Refund MOPSUPELGC				
31/03/25	31/03/25	TRF FROM 03061948918	-	1,150.00		1,35,468.06Cr
		UPI RRN 509034487855				
31/03/25	31/03/25	TRF TO 51425049820	-	390.00		1,35,078.06Cr
		UPI RRN 545655017116				
31/03/25	31/03/25	TRF TO 51422049823	-	206.00		1,34,872.06Cr
31/03/25	31/03/25	LEDGER FOLIO CH	-	37.08		1,34,834.98Cr
01/04/25	01/04/25	GST	-		2,000.00	1,36,834.98Cr
		BY TRF.				
		UPI RRN 678034556512				
01/04/25	01/04/25	TRF FROM 51197049826	-	1,000.00		1,35,834.98Cr
		UPI RRN 545767730932				
02/04/25	02/04/25	TRF TO 56824049820	-		70,000.00	2,05,834.98Cr
		TRF FRM AUTHORIZED O Refund MOPSUPELGC				
02/04/25	02/04/25	TRF FROM 03061948918	-	1,000.00		2,04,834.98Cr
		UPI RRN 509200214664				
02/04/25	02/04/25	TRF TO 51427049828	-	135.00		2,04,699.98Cr
		UPI RRN 509203523641				

CARRIED FORWARD : 2,04,699.98Cr

Page Summary Dr. Count 14 Cr. Count 5 4,27,406.99 2,02,001.00

Toll Free No. 18003030

This is system generated statement hence signature or seal is not required

UP CYBER TREASURY RTGS/NEFT Remittance Information Form Beneficiary Details	
Beneficiary Details	
Beneficiary Account Number (to be entered as it appears)	SBPGACPAEYIHID3
Amount	Rs. 4617960
Amount In Words	Forty Six Lakhs Seventeen Thousand Nine Hundred and Sixty Rupees only
Beneficiary Bank	State Bank of India
Beneficiary IFSC Code	SBIN0000INB
Name and Address	UP CYBER TREASURY
Beneficiary Reference No	AKV250009280
<u>Instructions for remitting Bank:</u>	
<p>a. This form is valid for remittance through non-SBI branches.</p> <p>b. Beneficiary account no. is alpha-numeric and case sensitive. It should be entered as it appears above.</p> <p>c. Amount to be remitted should not be higher or lesser and should be the same as shown above.</p>	
<u>Note for Bidders'</u>	
<p>a. Bidder should ensure that account no. entered during RTGS/NEFT remittance at any bank counter or Internet banking site is the same as it appears in this remittance form. Bidder should not truncate or add any other detail to the above account number.</p> <p>b. No additional information like bidder name, company name, etc. should be entered in the account no. column along with account no. for RTGS/NEFT remittance.</p> <p>c. Account to Account transfers or Cash payments are not allowed and are invalid mode of payments. Hence, this remittance form is to be used only for RTGS or NEFT payment</p> <p>d. Bidder should ensure that tender document fees and EMD are remitted as per the instructions of e-tender portal. Amount to be remitted should not be higher or lesser and should be the same as shown above against Amount column. The remittance should be within the prescribed time and as per the terms and conditions specified in tender.</p> <p>e. Please ensure the correctness of details inputted while remittance through RTGS/NEFT. Please also ensure that your banker keys in the Account Number (which is case sensitive) as displayed in this form. SBI and Merchant shall not be responsible for the transactions rejected due to incorrect details inputted.</p> <p>f. For RTGS/NEFT transactions, Date and time at which payment is received in SBI would be relevant for the purpose of determining the issue as to whether payment was received in time or not. Therefore, bidders should make transactions well in advance so as to ensure that the payment reaches SBI before date and time for submission of tender.</p> <p>g. Bids for which Payment is received after closing date/time for submission of tender/bid would be rejected and would not be considered for further processing. The payment would be returned back to the bank account from which the transaction was made.</p> <p>h. Please obtain UTR no. from your remitting bank for your record/future reference.</p> <p>i. Please note that this is only a remittance information form and not an acknowledgement of remittance.</p>	
<i>In case the above points are not followed, the payment may be treated as invalid and the respective bid is liable to be rejected</i>	
<u>Disclaimer</u>	
<p>SBI does not have any control over third party websites and accepts no responsibility or liability for any of the material contained on those servers. You will be using such third party websites at your own risk and responsibility and SBI will not be responsible for any loss, damage, costs and charges, direct or indirect incurred by you, arising out of or in connection with your access to the external website or for any deficiency in the products and services of the third party or for the failure or disruption of the website of the third party.</p> <p>SBI is not in any way liable for the contents of any linked websites or webpages. By integrating with an external website or web page, SBI shall not be deemed to endorse, recommend, approve, guarantee, indemnify or introduce any third parties or the services/products they provide on their websites. Please note SBI is only facilitating the online transaction and will not be a party to any contractual arrangements entered into between you and the provider of the external website unless otherwise expressly specified or agreed to by SBI. Such external websites are governed by their respective policies.</p>	

RTGS FUND TRANSFER APPLICATION FORM

Date: 25/02/2025

CENTRAL BANK OF INDIA
SIDDMARTHANAGAR
SIDDMARTHANAGAR
272207

Sub : Request for transfer of fund by RTGS/ NEFT

Applicant Details

Account Title	RAKESH SINGH
Debit Account No	2244254794
Account Type (Savings/Current/Over Draft)	Current

Beneficiary Details

Beneficiary Name	MSTC LIMITED
Credit Account No	MSTL0023992001414774
Bank	Axis Bank
Branch	SARAT BOSE ROAD BRANCH
Account Type	Current Account
IFSC Code	UTIB00CH274

Remittance Details

Amount Rs. 581000 /-
Amount (in figures.) Rupees Five Lakh Eighty One Thousand Only

Please remit the amount as per the above details, by debiting my/our account for the amount of remittance with the following remittance details:

Remittance Data : Payment of pre bid EMD by the bidder RAKESH SINGH/245147

This NEFT/RTGS Chalan will be valid for one transaction only. If multiple transactions are made, only first will be reconciled and other transaction(s) shall not be considered.

Thanking you,

CBINR52025022510014200



25/02/2025

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ANNEXURE R-3

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कार्यालय जिलाधिकारी, सिद्धार्थनगर।
(खनन अनुभाग)

पत्रांक: 598 / खनन सहायक / 2025-26 /

दिनांक: 09 अप्रैल 2025

क्लस्टर प्रमाण पत्र

प्रमाणित किया जाता है कि श्री राकेश सिंह पुत्र स्व० श्री रुद्रप्रताप सिंह निवासी ग्राम व पो० भीमापार जनपद सिद्धार्थनगर को कार्यालय के पत्र स०-LOI/2025/3/10-3-2025 00:00:00/465372 दिनांक 10.03.2025 के द्वारा गाटा स०-259ग, 258ग व 258ख कुल क्षेत्रफल 2.32 हे० ग्राम-चिवरहिया तहसील नौगढ जनपद सिद्धार्थनगर हेतु कुल क्षेत्रफल 2.32हे० खनन क्षेत्र के सम्बन्ध में सहमति पत्र (लेटर ऑफ इन्टेंट) निर्गत किया गया है। ओ०एन०ए० 186/2016, सत्येन्द्र पाण्डेय बनाम पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार व अन्य में मा० राष्ट्रीय हरित न्याधिकरण द्वारा पारित आदेश दिनांक 13.09.2018 पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार द्वारा जारी ओ०एम० संख्या-एल०-11011/175/2018-IA-II(M) दिनांक 12.12.2018 के अनुसार प्रश्नगत खनन क्षेत्र की स्थिति निम्नवत् है:-

(अ) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। सम्बन्धित प्रकरण 0 से 5 हे० तक है। अतः परियोजना श्रेणी बी-2 से आच्छादित होता है।

अथवा

(लागू है)

(ब) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र नहीं है। सम्बन्धित प्रकरण 5 हे० से अधिक है। अतः परियोजना श्रेणी बी-1 से आच्छादित होता है।

अथवा

(लागू नहीं है)

(स) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी से निम्नांकित खनन क्षेत्र है। सम्बन्धित प्रकरण 05 हे० से अधिक नहीं है। अतः परियोजना श्रेणी बी-1 का क्लस्टर नहीं बनता। सम्बन्धित प्रकरण श्रेणी बी-2 से आच्छादित होता है।

अथवा

(लागू नहीं है)

(द) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है। उक्त खनन क्षेत्र का कुल योग-हेक्ट० (05 हे० से अधिक) है। सम्बन्धित प्रकरण श्रेणी बी-1 से आच्छादित होता है।

अथवा

(लागू नहीं है)

(घ) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी से 100हे० से अधिक निम्नांकित एकल खनन क्षेत्र है। सम्बन्धित प्रकरण श्रेणी ए से आच्छादित होता है।

(लागू नहीं है)

यह भी प्रमाणित किया जाता है कि उपरोक्त विवरण में ई०ए०सी० भारत सरकार/एस०ई०आई०ए०ए०यू०पी०/डी०ई०आई०ए०ए० से निर्गत पूर्व-पर्यावरणीय क्लीयरेंस के गाटा/खण्ड संख्या को सम्मिलित कर लिया गया है।

खान निरीक्षक,
सिद्धार्थनगर।

ANNEXURE-R4

File No: 9972

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सत्यमेव जयते

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA),
UTTAR PRADESH)



Dated 04/06/2025



To,

Shri rakesh singh
Bhimapar,Siddharthnagar, SIDDHARTH NAGAR, UTTAR PRADESH, 272207
rakeshsinghec25@gmail.com

Subject:

Grant of EC under the provision of the EIA Notification 2006-regarding."Ordinary Sand Mine (Category-1)" Gata No.- 259ग,258ग, 258खं, Village –Chivarhiya, Tehsil –Naugarh, District- Siddharth Nagar (U.P.), (Leased Area 2.320 ha.).

Sir/Madam,

This is in reference to your application for Grant of EC under the provision of the EIA Notification 2006-regarding in respect of project Proposed Project of "Ordinary Sand Mine (Category-1)" Gata No.- 259ग, 258ग, 258खं over an area of 2.320 Hectares Village –Chivarhiya, Tehsil –Naugarh, District- Siddharth Nagar (U.P.)Proponent- Shri Rakesh Singh,Area-2.320 Hectares. submitted to Ministry vide proposal number SIA/UP/MIN/535318/2025 dated 25/04/2025.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25C0107UP5665766N
(ii) File No.	9972
(iii) Clearance Type	EC
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals Proposed Project of "Ordinary Sand Mine (Category-1)" Gata No.- 259ग, 258ग, 258खं over an area of 2.320 Hectares Village –Chivarhiya, Tehsil –Naugarh, District- Siddharth Nagar (U.P.)Proponent- Shri Rakesh Singh,Area-2.320 Hectares.
(vii) Name of Project	rakesh singh
(viii) Name of Company/Organization	SIDDHARTH NAGAR, UTTAR PRADESH
(ix) Location of Project (District, State)	SEIAA
(x) Issuing Authority	no
(xi) Applicability of General Conditions	yes
(xii) Applicability of Specific Conditions	

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-1(Part A and B) were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its subsequent amendments.
4. The above-mentioned proposal has been considered by SEAC in its meeting held on 06-05-2025 . The minutes of the meeting and all the Application and documents submitted [(viz. Form-1 Part A, Part B, Part C EIA, EMP)] are available on PARIVESH portal which can be accessed by scanning the QR Code above.
5. The brief about configuration of plant/equipment, products and by products and salient features of the project along with environment settings, as submitted by the Project proponent in Form-1 (Part A, B and C)/EIA & EMP Reports/presented during SEAC meeting are annexed to this EC as Annexure (2).
6. The SEAC, in its meeting held on 06-05-2025 based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for grant of EC under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of specific and general conditions as detailed in Annexure (1).
7. The SEIAA in its meeting held on 26-05-2025 has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the SEAC hereby decided to grant EC for instant proposal of rakesh singh under the provisions of EIA Notification, 2006 and as amended thereof subject to stipulation of specific as detailed in Annexure (1).
8. The SEIAA, U.P. reserves the right to stipulate additional conditions, if found necessary.
9. The EC to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. General Instructions:-
- The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 - The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 - Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 - The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.
 - Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
 - The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.
11. This issues with the approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Environmental Attributes

S. No	EC Conditions
1.1	1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period

S. No	EC Conditions
	<p>the EC will automatically become null and void.</p> <p>2. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders.</p> <p>3. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.</p> <p>4. No mining activity should be carried out in-stream channel as per SSMMG, 2016.</p> <p>5. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.</p> <p>6. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.</p> <p>7. Project Proponent should submit working plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.</p> <p>8. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.</p> <p>9. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.</p> <p>10. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer Expert Agency in this field</p> <p>11. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.</p> <p>12. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.</p> <p>13. The project proponent should explore the possibilities of rainwater harvesting in the premises of project area</p> <p>14. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.</p> <p>15. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.</p> <p>16. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.</p> <p>17. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.</p> <p>18. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.</p> <p>19. Environment management in according to environmental status and impact of the project.</p> <p>20. During the school opening and closing time transportation of minerals will be restricted.</p> <p>21. Pakkamotorable haul road to be maintained by the project proponent.</p> <p>22. A separate Environmental Management Cell with suitable qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.</p> <p>23. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department</p>

S. No	EC Conditions
	<p>applicable norms and standard fixed by the Government.</p> <p>24. Provision for two toilets and hand pumps should be made at mining site.</p> <p>25. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.</p> <p>26. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.</p> <p>27. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.</p> <p>28. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.</p> <p>29. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.</p> <p>30. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.</p>
1.2	<p>1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.</p> <p>2. Validity period of this EC is 5 years as the LoI has been issued for a period of 5 years and co-terminus with the validity of current mine plan and current lease period whichever is earlier after this period the EC will become null and void.</p> <p>3. The lease is for five years therefore replenishment study is necessary for continuing mining in next year and every subsequent year till the lease period, the study so conducted shall be uploaded on the website of district. Project Proponent and District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study, a report verified by DM and DGM shall be submitted to SEIAA and suitable amendment if needed, shall be done in EC. If after replenishment study, mineable quantity assessed is more than the quantity mentioned in EC then mining shall be restricted to the one mentioned in EC and if mineable quantity assessed is less than the quantity mentioned in EC then mining will be restricted to quantity assessed in replenishment study till EC is amended. Under no circumstances mining shall be more than the quantity mentioned in EC or assessed as per replenishment study.</p> <p>4. DSR formulation is done by a sub-committee formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted before signing lease deed that no forest land is involved in mining or as a route for mineral transportation and does not lie with-in any Protected area, National Park, Sanctuary and ESZ. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam,2023 and submit before the start of work.</p>

S. No	EC Conditions
	<p>5. Stream will not be diverted to form inactive channel for mining.</p> <p>6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 3,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years.</p> <p>7. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign “Ek Ped Ma Ke Naam” and the details of the same shall be uploaded in the Meri LiFE Portal (https://merilife.nic.in) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.</p> <p>8. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.</p> <p>9. The project proponent shall ensure that water bodies do not get polluted due to mining activity.</p> <p>10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.</p> <p>11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.</p> <p>12. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls’ school as part of CER activity.</p> <p>13. Since large number of mining projects are ongoing as well as new mining leases are coming up in the district, CAAQMS shall be installed in consultation with UPPCB.</p> <p>14. Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.</p> <p>15. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.</p> <p>16. Next year the project proponent shall submit online replenishment study report along with 06 monthly compliance report.</p> <p>17. In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.</p>

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S. No	EC Conditions
1.1	<p>The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the</p>

S. No	EC Conditions
	concerned MoEFCC Regional Office for compliance and record.
1.2	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
1.3	The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area."
1.4	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
1.5	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
1.6	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
1.7	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
1.8	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.9	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.10	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of Schedule-I species in the study area).
1.11	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
1.12	The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
1.13	The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.

S. No	EC Conditions
1.14	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.

2.

S. No	EC Conditions
2.1	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
2.2	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.

3. Air Quality Monitoring And Preservation

S. No	EC Conditions
3.1	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3.2	The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. Monitor fugitive emissions in the plant premises.
3.3	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.
3.4	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term

S. No	EC Conditions
	climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
3.5	The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120 each).covering upwind and downwind directions.
3.6	The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986. 9) The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120 each). covering upwind and downwind directions.
3.7	Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, Oil Cellars.
3.8	The project proponent use leak proof trucks/dumpers carrying ore and other raw materials and cover them with tarpaulin.
3.9	The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
3.10	Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.

4. Water Quality Monitoring And Preservation

S. No	EC Conditions
4.1	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
4.2	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.

S. No	EC Conditions
4.3	The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
4.4	The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
4.5	Adhere to Zero Liquid Discharge
4.6	The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.
4.7	Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
4.8	The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
4.9	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
4.10	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
4.11	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
4.12	The project proponent shall practice rainwater harvesting to maximum possible extent.
4.13	The project proponent shall provide the slime disposal facility with impervious lining and collection wells for seepage. The water collected from the slime pond shall be treated and recycled.
4.14	Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the

S. No	EC Conditions
	event of heavy rains and to check the water pollution due to surface run off.
4.15	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
4.16	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.

5. Noise Monitoring And Prevention

S. No	EC Conditions
5.1	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
5.2	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

6. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
6.1	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
6.2	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
6.3	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages

S. No	EC Conditions
	located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

7. Energy Conservation Measures

S. No	EC Conditions
7.1	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
7.2	Provide LED lights in their offices and residential areas.

8. Mining Plan

S. No	EC Conditions
8.1	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).
8.2	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.

9. Land Reclamation

S. No	EC Conditions
9.1	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
9.2	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and

S. No	EC Conditions
	maintained properly.
9.3	The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.
9.4	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.

10. Waste Management

S. No	EC Conditions
10.1	The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
10.2	Kitchen waste shall be composted or converted to biogas for further use.(to be decided on case to case basis depending on type and size of plant)

11. Transportation

S. No	EC Conditions
11.1	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.
11.2	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and

S. No	EC Conditions
	regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].

12. Green Belt And Emp

S. No	EC Conditions
12.1	Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
12.2	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

13. Public Hearing And Human Health Issues

S. No	EC Conditions
13.1	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
13.2	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
13.3	The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
13.4	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
13.5	Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

14. Green Belt

S. No	EC Conditions
14.1	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as

S. No	EC Conditions
	per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.

15. Corporate Environment Responsibility

S. No	EC Conditions
15.1	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
15.2	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
15.3	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Mineral Beneficiation plants shall be implemented.
15.4	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
15.5	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest I wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
15.6	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.

16. Miscellaneous

S. No	EC Conditions
16.1	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
16.2	The project proponent shall monitor the criteria pollutants level namely; PM10, S02, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.

S. No	EC Conditions
16.3	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
16.4	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponents website permanently.
16.5	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
16.6	44) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
16.7	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
16.8	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
16.9	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
16.10	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
16.11	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
16.12	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
16.13	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
16.14	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.

S. No	EC Conditions
16.15	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
16.16	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
16.17	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
16.18	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
16.19	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
16.20	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
16.21	In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Honble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
16.22	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.

17. Corporate Environment Responsibility (Cer)

S. No	EC Conditions
17.1	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.

Annexure- 2

A presentation was made by the project proponent along with their Dr. R.K. Sharma, EIA Coordinator, M/s Environmental Research and Analysis, Lucknow (U.P). to SEAC on 06-05-2025.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for "Ordinary Sand Mine (Category-1)" Gata No.- 259ग, 258ग, 258ख, Village - Chivariya, Tehsil - Naugarh, District- Siddharth Nagar (U.P.), (Leased Area 2.320 ha.)
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/535318/2025		
2.	File no. allotted by SEIAA, UP	9972		
3.	Date of Letter of Intent (LoI) issued by DGM	10/03/2025		
4.	Date of approval of Mining Plan	24/04/2025		
5.	Name of proponent	Prop. Shri Rakesh Singh S/O - Shri Rudra Pratab Singh		
6.	Full correspondence address of proponent.	R/o, Vill- Bhumapar, Tehsil- Naugarh District- Siddharth Nagar (U.P)- 272207		
7.	Name of Project	Ordinary Sand (Category-1) Mining Project		
8.	Project location (Plot / Khasra/ Gata No.)	Gata No. 259ग, 258ग, 258ख		
9.	Name of Village	Chivariya		
10.	Tehsil	Naugarh		
11.	District	Siddharth Nagar		
12.	Name of Minor Mineral	Ordinary Sand (Category-1)		
13.	Sanction Lease Area (in Ha.)	2.320 Ha		
14.	Max. & Min mRL within lease area	The highest point found within the project area is 112 mRL from MSL in W direction and the lowest point found within the project area is 106 mRL from MSL in N direction.		
15.	Pillar Coordinates (Verified by DMO)	Pillar No.	Latitude (N)	Longitude (E)
		A	27°23'10.00"	83°15'12.50" E
		B	27°23'09.70" N	83°15'09.70" E
		C	27°23'00.20" N	83°15'06.80" E
		D	27°23'00.60" N	83°15'09.10" E
16.	Total Geological Reserves	61,902 m ³		
17.	Total Mineable Reserves	37,141.20 m ³		
18.	Total Proposed Production (in five Years)	1,74,000 cum for 5 Years		
19.	Total Proposed Production (Per Years)	34,800 m ³ per Year		
20.	Sanction Period of Mine lease	5 Years		
21.	No. of workers	20 workers		
22.	Type of Land	Government land		
23.	Ultimate depth of mining	2.272 meter as per Approved mining plan		

24.	Nearest metalled road from Site	NH78 is 4.59 Km away in West direction.													
25.	Water requirement	PURPOSE	REQUIREMENT (KLD)												
		Drinking water	0.30 KLD												
		Dust suppression	2.7 KLD												
		Plantation	0.015 KLD												
		Others (if any)	-												
		Total	3.015 KLD approx.												
26.	Name of QCI Accredited Consultant with QCI No. and period of validity	Environmental Research and Analysis, Lucknow (U.P) Certificate No. NABET/ EIA/24-27/RA 0341_Rev.01 valid upto January 21, 2027													
27.	Any litigation pending against the project or land in any court	No													
28.	Detail of 500 m Cluster certificate verified by mining officer	Letter No. - 598/खननसहायक/2025-26, Date- 09/04/2025													
29.	Details (Page no.) of mining lease area, Geo.coordinates & Mineable quantity mentioned in approved DSR	Letter No. - 732/पर्या. सामान्य/2023, dated- 08/11/2024													
		Details of Lease given in DSR Siddharth Nagar 2024													
		Page no. 35													
		Mineable quantity- 34,800 cum													
		<table border="1"> <thead> <tr> <th>Pillar No.</th> <th>Latitude(N)</th> <th>Longitude(E)</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>27°23'10.00" N</td> <td>83°15'12.50"E</td> </tr> <tr> <td>B</td> <td>27°23'09.70"N</td> <td>83°15'09.70"E</td> </tr> <tr> <td>C</td> <td>27°23'00.20"N</td> <td>83°15'06.80"E</td> </tr> <tr> <td>D</td> <td>27°23'00.60"N</td> <td>83°15'09.10"E</td> </tr> </tbody> </table>	Pillar No.	Latitude(N)	Longitude(E)	A	27°23'10.00" N	83°15'12.50"E	B	27°23'09.70"N	83°15'09.70"E	C	27°23'00.20"N	83°15'06.80"E	D
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D	27°23'00.60"N	83°15'09.10"E													
30.	Proposed EMP cost	Rs. 6,74,770/-													
31.	Length and breadth of Haul Road	300m length and 6 m width													
32.	No. of trees to be planted.	15 saplings to be planted around lease area.													
33.	Monitoring Season	NA													

3. Action plan as per Ministry's O.M. dated 30/09/2020

Sr. No.	Particulars	Estimated Cost	Numbers/Quantity	Total Cost
1	Installation of Solar light on haul road of the village Ghivariya, Tehsil Naugama, District Siddharth Nagar, U.P.	Rs. 20,000 per Solar light	2	40,000
2	Health Check-up camps for the workers as well as for villagers.	Six monthly		40,000
3	Haul Road Maintenance			50,000
Total Developmental Budget				₹ 1,30,000/-
Total EMP Budget (EMP ₹ 5,44,770 + ₹ 1,30,000 Developmental Budget)				₹ 6,74,770/-

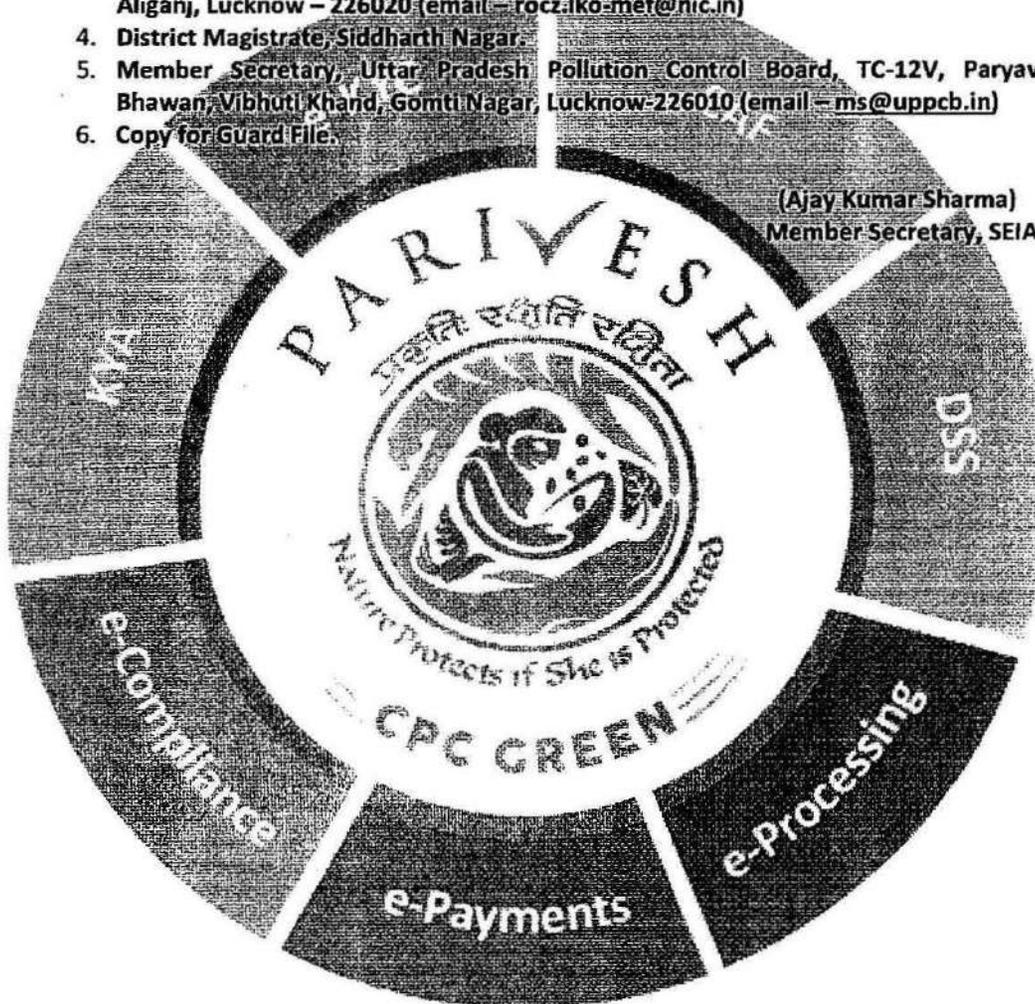
- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.

8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Copy, through email, for information and necessary action to –

1. Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc2.lko-mef@nic.in)
4. District Magistrate, Siddharth Nagar.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)
6. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA



Signature valid

Digitally Signed by : Mr. Ajay Kumar
Sharma
Member Secretary, SEIAA

Date: 04/06/2025

ANNEXURE-R5

कार्यालय जिलाधिकारी, सिद्धार्थनगर।
(खनन-अनुभाग)

पत्रांक संख्या - 817 / खनन सहायक / 2025-26

दिनांक 01 सितम्बर, 2025

नोटिस

श्री राकेश सिंह,
पुत्र स्व० रुद्र प्रताप सिंह,
निवासी-ग्राम ब पोस्ट भीमापार,
तहसील नौगढ जनपद सिद्धार्थनगर।

जनपद सिद्धार्थनगर में तहसील-नौगढ स्थित ग्राम-चिवरहिया (कूरा नदी) स्थित गाटा सं०-259ग, 258ग व 258ख क्षेत्रफल 2.32 हे० पर उपलब्ध 34,800 घनमीटर उपखनिज साधारण बालू हेतु आपके द्वारा प्रस्तुत सर्वोच्च बोली को स्वीकार करते हुए सहमति पत्र निर्गत किया गया है। उक्त स्वीकृत क्षेत्र हेतु सहायक महानिरीक्षक निबन्धन सिद्धार्थनगर के कार्यालय पत्र संख्या-886/एस०टी०/2025-26 दिनांक 30.08.2025 द्वारा अनुबन्ध विलेख पर पांच वर्ष में भुगतान की जाने वाली कुल धनराशि रु० 7,03,23,427.00 पर उत्तर प्रदेश कर एवं निबन्धन अनुभाग-5 के अधिसूचना संख्या-क०नि०-5-2758/11-2008-500(159)-2008 लखनऊ दिनांक 10.07.2008 के अनुसार 2 प्रतिशत रु० 14,06,480.00 रटान्य शुल्क देय है, के सम्बन्ध में आख्या उपलब्ध कराया गया है।

कार्यालय के पत्र संख्या-1/218206/2025 दिनांक 09.06.2025 द्वारा पूर्व में भी नोटिस निर्गत कर आपको निर्देशित किया गया था कि उक्त खनन क्षेत्र के खनन पट्टा विलेख निष्पादन हेतु सक्षम स्तर से सी०टी०ओ०/सी०टी०ई०, उ०प्र० उपखनिज परिहार नियमावली-2021 नियम-35 में प्राविधानों के अनुसार वित्तीय आश्वासन की धनराशि एवं ई-स्टाम्प व प्रपत्र एम०एम०-6 पर पट्टा विलेख का टंकण कराकर खनिज कार्यालय में तत्काल प्रस्तुत करें, किन्तु आप द्वारा अभी तक प्रस्तुत नहीं किया गया है।

आपको पुनः निर्देशित किया जाता है कि उक्त खनन क्षेत्र के खनन पट्टा विलेख निष्पादन हेतु सक्षम स्तर से सी०टी०ओ०/सी०टी०ई०, उ०प्र० उपखनिज परिहार नियमावली-2021 नियम-35 में प्राविधानों के अनुसार वित्तीय आश्वासन की धनराशि एवं ई-स्टाम्प (रु०-14,06,480.00) व प्रपत्र एम०एम०-6 प्रारूप पर पट्टा विलेख का टंकण कराकर खनिज कार्यालय में तत्काल प्रस्तुत करना सुनिश्चित करें, अन्यथा की दशा में उ०प्र० उपखनिज परिहार नियमावली-2021 के प्राविधानों के अन्तर्गत नियमानुसार कार्यवाही की जायेगी, जिसके लिये आप स्वयं उत्तरदायी होंगे।

Digitally signed by
GAURAV SRIVASTAVA

Date: 01-09-2025

18/9/25 जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनन)
सिद्धार्थनगर।

पत्रांक: / तददिनांकित।

प्रतिलिपि-जिलाधिकारी महोदय सिद्धार्थनगर को अवलोकनार्थ।

अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनन)
सिद्धार्थनगर।



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, AT NEW DELHI

O.A. NO. 176/2025

IN THE MATTER OF:

Sanjeev Kumar Singh

...
Versus

Applicant

Ministry of Environment, Forests and
Climate Change & Others.

...

Respondents

KNOW ALL to whom these presents shall come that I, **Rakesh Singh**. The above-named **Respondent No. 8** do hereby appoint:

1.	Adv. Mayank Pachauri	D/2327/2018	Mob No. 7767924448 D-161, Surajmal Vihar, Delhi-110092
2.	Adv. Rohit Kumar	D/4535/2021	
3.	Adv. Divya Goyal	D/7144/2022	
4.	Adv. Madhav Nagpal		

(Herein after called the advocate/s) to be my/our Advocate in the above-noted case authorize them: -To act, appear and plead in the above -noted cause in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

The deposit, draw and receive money, cheque/s, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

And I/We undertaken that I/We or my/our duly authorized agent would appear in Court on all hearings and will inform the Advocate for appearance when the case the case is called.

And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution on the said case until the same is paid up. I/We hereby agree that once the fee is paid. I/We will not be entitled for the refund of the same in any cause whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been under stood by me/us on this 18th Day of September, 2025.

Accepted subject to the terms of the fees.

Rohit
Advocates
Divya Goyal
MAYANK PACHAURI

रकेश सिंह
Client-Rakesh Singh
Sign Identified by Counsel



Advance Service- Reply by and on behalf of Respondent No. 8- Shri Rakesh Singh to O.A. No. 176/2025 filed u/s 14 r/w 15 of the National Green Tribunal Act, 2010, titled “Sanjeev Kumar Singh Vs MoEF &CC and Others”

Adv Mayank Pachauri <advmayankpachauri@gmail.com>
To: Tanay Tewari <tanaytewari0309@gmail.com>

Fri, Sep 19, 2025 at 11:58 AM

Sir, Please find the attached **Reply by and on behalf of Respondent No. 8- Shri Rakesh Singh to O.A. No. 176/2025** filed u/s 14 r/w 15 of the National Green Tribunal Act, 2010, titled **“Sanjeev Kumar Singh Vs MoEF &CC and Others”**

Regards
Mayank Pachauri
Counsel for Respondent No. 8
Mob. No. +91- 7767924448

 **Reply Rakesh Singh R8 NGT.pdf**
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